

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member

17/11/1987

Mr. Y.V. Shah learned advocate for the applicant states that the direction earlier given by this Tribunal dated 2.9.1987 in M.A./311/87 have not been yet sent to the respondent authorities. If so, the Registry will immediately do the needful without delay. The applicant's plea that the period of 4 months given in the direction referred to be reduced has not merit because the period has been allowed after hearing the parties. Similarly the relief sought in this petition for absorption not to fill up the post and get the post vacant also has no merit because the consideration to the petitioner's case is already allowed in the direction referred to. With these observations, we find that the petition has no merit and dismissed the same.

Phew

(P H Trivedi)
Vice Chairman

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(P M Joshi)
Judicial Member

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